

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-03-2024 AT 10:30 AM**

CP (IB) No. 91/9/HDB/2023
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Techno Blow Moulders Private Limited

...Operational Creditor

AND

M/s. Valbe Foods (India) Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. Chiron Singhi for Ld. Counsel Mr. Kumarpal R Chopra for the Petitioner/Operational Creditor present through VC. Ld. Counsel Ms.Kruthi Kalaga for the Petitioner present physically and states that withdrawal memo reporting settlement between the parties is filed. Memo is taken on record. In the light of the memo, **the CP is disposed as settled.** No costs.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)